

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.247/MP/2016**

**Coram:**

**Shri A.K.Singhal, Member  
Shri A.S Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order: 23<sup>rd</sup> of December, 2016**

**In the matter of**

Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Mouda STPS Stage-II (2X660 MW) beyond 27.12.2016.

**And**

**In the matter of**

NTPC Limited,  
NTPC Bhawan, Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road, New Delhi-110 003

**...Petitioner**

**Vs.**

1. Madhya Pradesh Power Management  
Company Limited,  
Shakti Bhawan,  
Vidyut Nagar,  
Rampur,Jabalpur-482 008

2. Maharashtra State Electricity Distribution Co Ltd.  
Prakashgad, Bandra (East),  
Mumbai 400 051

3. Gujarat Urja Vikas Nigam Ltd.(GUVNL)  
Vidyut Bhavan, Race Course  
Vadodara – 390 007

4. Chhattisgarh State Power Distribution Co. Ltd (CSPDCL),  
P.O. Sundar Nagar,  
Danganiya, Raipur – 492013

5. Chief Engineer (Electricals)  
Electricity Department, Vidyut Bhawan,  
Panaji, Goa

6. Electricity Department,  
Administration of Daman & Diu  
Daman-396 210

7. Executive Engineer, DNHPDCL  
Silvasa

8. Power System Operation Corporation Limited  
B-9, Qutab Institutional Area  
Katwaria Sarai  
New Delhi – 110016

**Parties Present:**

Shri Ajay Dua, NTPC Ltd.  
Shri Rohit Ladha, NTPC Ltd.  
Shri Sachin Jain, NTPC Ltd.  
Shri Nishant Gupta, NTPC Ltd.

**ORDER**

This petition has been filed by the petitioner, NTPC Ltd. seeking permission of the Commission for interchange of power into the grid during testing including full load testing upto 27.4.2017 or till declaration of commercial operation of unit-1 of Stage-II of 1320 MW (2X660 MW) Mauda Super Thermal Power Project (the Project) at Nagpur district in the State of Maharashtra in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 (Connectivity Regulations) as amended from time to time.

2. The petitioner has submitted that the first unit of Stage-II of the project has already been test synchronized on 28.3.2016. The Commission by its order dated 31.10.2016 in Petition No. 212/MP/2016 had allowed interchange of infirm power from the unit 1 of the project for testing including full load testing till 27.12.2016 or up to the declaration of commercial operation of the unit, whichever is earlier. The petitioner has submitted that due to demonetization of currency, the majority of contractual manpower deployed by the agencies left the site abruptly. Therefore, COD of unit-1 could not be achieved. The petitioner has submitted that despite all possible efforts, the work got hampered and delayed.

3. The petitioner has submitted that unit-I of ATS of Mouda Stage-II was to be commissioned on 1.1.2016. However, 400 kV Mouda-Betual D/C line is still under erection stage and as per 489<sup>th</sup> OCC meeting of Western Region held on 21.11.2016, it is expected to be ready in March 2017. The petitioner has submitted that Mouda Stage-I and Unit-I of Mouda Stage-II having installed capacity of 1000 MW and 660 MW respectively would need evacuation system to cater the ex-bus generation corresponding to the gross capacity of 1660 MW in aggregate from both the generating stations. However, WRLDC vide its e-mail dated 14.12.2016 informed NTPC that the total injection at Mouda including infirm power is restricted to 950 MW in view of system security. WRLDC further informed that the schedule at Mouda is being restricted to 650 MW w.e.f. 14.12.2016. Considering the restriction of evacuation of power imposed by WRLDC, the petitioner would not be able to carry out the trial operation for unit-1 of

Mouda Stage-I.

4. The petitioner has submitted that immediately after the synchronization, all out efforts were made to complete the remaining erection and commissioning works of the project. However, the work/activities got affected due to local agitation led by project affected people in the month of May 2016 and June 2016 which resulted complete stoppage of work at site and the unit could not be declared under commercial operation.

5. The petitioner has submitted that it is seeking extension of time for interchange of infirm power into the grid for *bonafide* reasons for completion of the balance works and not for the purpose of trading in firm power or otherwise to derive any undue advantage out of it.

6. The matter was heard after notice to the respondents. During the course of hearing, the representative of the petitioner submitted that due to reasons beyond control of the petitioner, COD of unit -1 could not be achieved and requested to grant time for interchange of infirm power into the grid for commissioning tests including full load test of unit-1 of the project upto 27.4.2017 or actual date of commercial operation, whichever is earlier.

7. We have considered the submission of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

“Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view.”

8. The petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of balance works. The petitioner has submitted that due to shortage of contractual manpower deployed by the agencies, work got hampered and COD of unit-1 could not be achieved. Taking into considering the problems faced by the petitioner, we allow interchange of infirm power into the grid for commissioning tests including full load test of unit-1 upto 27.4.2017 or actual date of commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the petitioner for IDC/IEDC for delay in declaration of COD particularly ATS system by PGCIL which shall be considered on merit at the time of determination of tariff of the unit/generating station.

9. With the above, the Petition No. 247/MP/2016 is disposed of.

**Sd/-**  
**(Dr. M. K Iyer)**  
**Member**

**sd/-**  
**(A.S Bakshi)**  
**Member**

**sd/-**  
**(A.K.Singhal)**  
**Member**